

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 43 of 2013

7.10.2013

Heard Mr. B Bhattacharjee, the learned counsel for the petitioner as well as Mr. ODV Ladia, the learned counsel for the respondents.

Lower Court case record received as informed by Court Master.

Both the learned counsel for the parties suggested that the matter may be fixed after 4(four) weeks for Admission Hearing.

Prayer is allowed.

List this matter on 4.11.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB No. 123 of 2013

7.10.2013

Heard Mr. MA Barbhuiya, the learned counsel for the petitioner as well as Mr. R Gurung, the learned Addl. PP who submits that, the matter may be taken up tomorrow as the prosecuting counsel is not available today.

Prayer is allowed.

List this matter on 8.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB No. 132 of 2013

7.10.2013

Heard Ms. M Deb, the learned counsel for the petitioner.

Bail application will be considered after perusal of CD.

Call for CD.

Mr. R Gurung, the learned Addl. PP is present.

List this matter on 24.10.13.

JUDGE

V. Lyndem